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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 22/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2017

Name of the Company:

Micro Forge (India) Ltd.

V/s.

State Bank of India

Section of the Companies Act:

Section 10 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

ADVOIATE

Conf. Applicant.

1. DAIGH BONDA (GUMEL Conf. Applicant.)

2

ORDER

Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner. None present for Respondents.

Proof of dispatch of copy of petition filed. Heard arguments of Learned Counsel for Petitioner.

Petitioner is directed to file the documents relating to the proceedings pending or disposed of before the DRT and BIFR.

Petitioner is directed to issue notice of date of hearing along with copy of this order on the Creditors and file proof of service.

List the matter on 18.05.2017 for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 15th day of May, 2017.